NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 600/(MAH)/2017 M.A. No. 636/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES:

D. Chhaganlal & Co.

V/s.

Say India Jewellers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

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ORDER MA 636/2017 IN CP No.600/ I&BP/NCLT/MB/MAH/2017

On application filed by IRP for change of Interim Resolution Professional Mr. Akshay Rajendra Shah with appointment of Mr. Ram Ratan Kanoongo as Resolution Professional basing on the resolution passed by CoC on 20.11.2017, this Bench hereby directs the Registry to send the name of Resolution Professional Mr. Ram Ratan Kanoongo to Insolvency & Bankruptcy Board of India for their confirmation within 10 days hereof.

List this matter for appointment of RP on receipt of confirmation from IBBI on 3.1.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)